

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No.O.A.350/01775/2016

Date of order : 21.12.2016

Present : Hon'ble Justice Mr. V.C. Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

AJIT KUMAR DULEY @ A.K. DULEY

VS.
UNION OF INDIA & ORS.
(S.E. RAILWAY)

For the applicant : Mr. B. Lahiri, counsel

For the respondents : None

ORDER

Per Mr. Justice V.C. Gupta, J.M.

The applicant has made a prayer to decide his claim in terms of the order passed by this Tribunal in O.A.No.350/00758/2015 with M.A.350/00193/2015 decided on 24.06.2015. As per the statement of the applicant when the order of this Tribunal was not complied with after submitting the representation, he filed a contempt petition which was dismissed. The order of the Tribunal was challenged before the Hon'ble High Court and the Hon'ble High Court observed that there is no illegality in passing the order in contempt petition. However, the Hon'ble High Court expected disposal of the representation of the applicant by the respondents/^{expeditiously}. Therefore the applicant has approached this Tribunal stating that no decision has been taken on his representation till today though he was given personal hearing on 14.06.2016.

2. Hence, we are of the view that this O.A. can be disposed of at the admission stage by giving necessary direction to the respondents without

(D.W.S.)

issuing any notice to them. Accordingly the respondents are directed to decide the claim of the applicant by a reasoned and speaking order within a period of three months from the date of communication of this order under intimation to the applicant.

3. With these observations, the O.A. is disposed of. No cost.



(J. Das Gupta)
Administrative Member
sb



(Justice V.C. Gupta)
Judicial Member